

The works on G.T. Road bridge and foot bridge at Ashram are yet to be taken up.

Export of Gold Articles

287. { **Shri Bado:**
Shri Yashpal Singh:
Shri Onkar Lal Berwa:
Shri E. Madhusudan Rao:

Will the Minister of Finance be pleased to state:

(a) the money value of jewellery and other articles of gold above 14 carat exported to foreign countries since the promulgation of Gold Control Order;

(b) whether after the expiry of the date fixed for the export of jewellery and gold, permission is being given to dealers to export the same; and

(c) if so, the reasons therefor?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Rs. 202 lakhs up to 31st July, 1964.

(b) and (c). Export of jewellery falls under the following categories:—

- (i) where gold is imported for manufacture of jewellery under Customs "bond" and/or drawback Scheme;
- (ii) where jewellery is made from internal stocks of gold and exported under the "Export Promotion Scheme"; and
- (iii) where jewellery/articles containing not more than 40 per cent by value of gold had been manufactured in purity exceeding 14 carat prior to 10-1-1963 and are proposed to be exported.

The question of expiry of date does not arise for (i) and (ii) above because such export has been allowed indefinitely. In regard to (iii), the last date has been extended to 31st December, 1964. This concession has been given to facilitate disposal of pre-control stocks.

Retired Employees occupying Government Quarters

288. **Dr. L. M. Singhvi:** Will the Minister of Works and Housing be pleased to state:

(a) for how many months a Government employee can stay in a Government quarter after his retirement;

(b) the number of Government employees in New Delhi who are staying in Government Quarters for more than a year after their retirement; and

(c) the action Government propose to take against them?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) For a period of two months. In case the officer is granted leave preparatory to retirement or refused leave granted under F.R. 86 he is entitled to retain the Government accommodation in his occupation for the full period of leave, on full average pay, subject to a maximum of four months inclusive of the period permissible in the case of retirement.

(b) and (c). Four allottees are retaining their residences for more than a year after their retirement. They have filed cases in Courts of Law. Eviction proceedings initiated against them have therefore been kept in abeyance pending the decision of the Court.

Poultry Farms in Government Quarters

289. **Shri Yashpal Singh:** Will the Minister of Works and Housing be pleased to state:

(a) whether it is a fact that Government employees living in Government colonies in New Delhi have started poultry farms in their court-yards and lawns which has created a nuisance for the neighbours; and

(b) if so, the action Government propose to take to check this malpractice?